

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, AT NEW DELHI**

**ORIGINAL APPLICATION NO. 706 OF 2022**

IN THE MATTER OF:

ASGAR AHMAD NAJAR

.....APPLICANT

Versus

MINISTRY OF ENVIRONMENT, FOREST AND  
CLIMATE CHANGE & ORS

.....RESPONDENTS

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FILED THROUGH



AMITJAIN/ VIBHORGUPTA

ADVOCATES FOR THE APPLICANT

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Dated- 26/08/24

Place – New Delhi

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REJOINDER AFFIDAVIT/PRELIMINARY OBJECTIONS ON BEHALF OF THE APPLICANT IN RESPONSE TO THE OBJECTION FILED DATED 13/05/23 BY PROJECT PROPONENT (RESPONDENT NO. 08) AND NONCOMPLIANCE OF SUGGESTIONS OF THE JOINT COMMITTEE FILED DATED 15/12/22.

MOST RESPECTFULLY SHOWETH :-

1. That the report submitted by the joint committee dated 15/12/2022 page 06 stated ***"As per condition of consent to operate (CTO) granted by JKPC to the batching plant, the Project Proponent is required to apply for renewal of consent 60 days in advance before expiry of the consent order. However, the examination of the records indicates that it remained operational without valid consent to operate for 35 days."*** (Annexure 1/1 ).

This fact was further corroborated by the report submitted by the Jammu Kashmir Pollution Control Committee (JKPCC) in its action taken report (ATR) dated 17/04/23 page no. 336 (b) before the Honourable Tribunal which states that the ***"Consent to Operate (Renewal) granted in favour of the batching plant***

*stands expired in the month of February, 2023 and renewal application of same is under process, which shall be considered by the J&K Pollution Control Committee only on the outcome of this present O.A." (Annexure A ½ )* That this ATR submitted by the JKPCCC clearly depicts that the project proponent was operating the plant in collusion with JKPCCC without obtaining the consent to operate (CTO) from the JKPCCC which is illegal, unreasonable and in gross violation of law and how the renewal application shall be considered by the JKPCCC on the outcome of the disposal of this O.A filed before the Honourable Tribunal is unreasonable, illegal and in violation of environmental laws. That the project proponent had not stated an iota of word regarding consent to operate (CTO) in its objection filed dated 13/05/23 before the Honourable Tribunal. It is noteworthy that after the expiry of consent to operate, any activity by the batching plant Private Company, without renewal is an offence under the Environmental Protection Act, punishable under section 15, and 16 of the Environmental Protection Act, 1986. The Project Proponent is liable to be proceeded against and prosecuted accordingly.

2. That the Joint Committee had in its factual inspection report page no. 08 dated 15/12/2022 had stated that some cracks were found in the walls of applicant's house and other inhabitants residing therein. The true reason for such cracks was due to the high level of blast beyond permissible limit conducted illegally by the project proponent at the benching plant. That the applicant had filed a complaint dated 06/07/21 bearing no. THE/BNL/NS/2032-22/245-46 pertaining to high Level blast conducted by the project proponent to the Deputy Commissioner Ramban, SDM Banihal and Tehsildar Banihal wherein an inspection was done by the Tehsildar in the presence of applicant and other inhabitants along with manager of project proponent where it was found by the Tehsildar that about 40 houses were damaged due to such highlevel blasts. **That the total valuation of loss to the said houses would amount to Rs. 5000000/- (fifty lakhs).**

3. That the project proponent in its objection submitted dated 13/05/2023 page no. 358 (iv) had stated that as regard to damage caused to paddy land, The Chief Agriculture Officer (CAO) Ramban assessed the compensation to the tune of rupees 69,084/- which was deposited by the project proponent in the office of the SDM Banihal. That the Joint Committee in its report dated 15/12/22 had stated the feedback from Chief Agriculture Officer Ramban (Annexure 13) wherein it was stated that ***'A team of Agriculture Officers of Zone Banihal visited the spot on 08/12/2022 and reported vide letter no.AEO/B/2022-23/78 dated 08/12/2022 that an area of 1-1.5 acre of paddy land has been damaged due to effluents coming from the construction site of project proponent.'*** That it is not stated how the Chief Agriculture Officer calculated such a meager amount of Rs. 69084/- for the damage caused to the paddy land of an area approx 1.5 acre. **That the valuation of one acre land amounts to 8 canal and the value of 1 canal land is about Rs.16,89,000 (Sixteen lakh eighty nine thousand rupees) . That the total valuation of paddy land damaged by the project proponent amounts to 1689000\*12=Rs. 20268000/- (two crore two lakh sixty eight thousand Rs.).** That the applicants paddy land since 2020 due to discharge of effluents had become barren and cannot be used for paddy cultivation. That the valuation of paddy land damage conducted by Chief Agricultural Officer is false and far from the truth and the correct value of damage to Paddy land is about approximate Rs. 2,02,68,000/- (two crore two lakhs sixty eight thousand Rs.). That the applicant had received not a single penny from the project proponent for the huge loss caused to the paddy land of the applicant thereby violating Fundamental Right enshrined under Article 21 of the constitution ie Right to Life includes Right to livelihood.
4. That the SDM Banihal had submitted false feedback to the Joint Committee that the applicant is having land measuring 09 marlas falling under khasra No. 111 and 112 in village Bankoot and recorded in the name of his father Ghulam Mohammad

as per revenue records. That the factual position is that khasra no.111 belongs to Mr. Ghulam Rasool, Md. Afzal S/o Lasoo Giri and khasra no. 112 belongs to Nisar Ahmed. **Annexures attached here with and revenue records page no. 83.** That the applicant's land falls under khasra no. 210 and 211 which was paddy land totally damaged since 2020 by the effluent discharged by the project proponent. That there is a contradiction between the reports submitted by the Patwari Banihal and Tehsildar Banihal and the SDM Banihal endorses the report submitted by the Tehsildar Banihal. That the Patwari Banihal states that the State land comes under khasra no.582 and whereas the report of the Tehsildar Banihal states that the State land falls under khasara no. 882 so there is a contradiction between the two reports submitted by Tahsildar and Patwari. That the Tehsildar and Patwari are misleading and submitting false reports before the Honorable Tribunal. That the SDM Ramban had filed false report that Khasra number 110 and 111 belongs to the present applicant whereas the revenue record shows that kasra no. 210 and 211 belongs to applicant and his family members. It is noteworthy that the SDM in collusion and conspiracy with the Batching Plant Private Company, have framed a record, knowing that the record is incorrect relating to khasra numbers and the ownership of government over the concerned residential properties, and then making a report maliciously and corruptly in judicial proceedings of this specialized Judicial Body knowing that the report is incorrect and false, tantamounting to offences under sections, 218 and 219 of the Indian Penal Code, and are liable to proceeded and prosecuted according under IPC. **(Annexures attached herewith report dated 07/12/22)**

5. That the Jammu Kashmir Pollution Control Committee (JKPCC) had concealed the fact that the three chambered sedimentation tank constructed on 06/04/23 by the project proponent for primary treatment of the wastewater generated by washing of the plant busted on the very same day. That an application was filed by the applicant dated 06/04/23 to Deputy Commissioner Ramban and

SDM informing about the burst of said sedimentation tank. **(Annexures of application and Pictures of burst sedimentation tank are attached here with.)**

6. That the project proponent coerced and threatened the applicant to withdraw his Original Application and in failing to do so a false case shall be registered against the applicant. That when the applicant refused to withdraw his case pending before the Honourable Tribunal a false FIR case 104/2023 was registered against the applicant/farmer in year 2023.

7. That the contention of the project proponent that the photographs taken by the joint committee during factual inspection was taken from certain angle is far from truth. That even for the sake of the argument if it is taken from certain angle that does not change the factual position of the said premises which can be clearly seen from the photographs uploaded by the joint committee. That there is a presumption u/s 114 (e) of the Evidence Act that all judicial and official acts have been regularly performed.

8. That the contention of the project proponent that when the joint committee visited for verification of factual position there was heavy rainfall is not corroborated by the project proponent and is false.

9. That the project proponent had filed a false affidavit before the Honourable Tribunal and had not fully complied with the recommendations made by the joint committee to the project proponent.

10. That the Honourable NGT may initiate appropriate proceedings against the SDM, who in collusion with the Private Company Batching Plant/project proponent, is liable for prosecution for committing offences under section 120B, 218 and 219 of IPC for framing incorrect record and for making incorrect report corruptly and maliciously in Judicial proceedings of NGT, in writing wrong Khasra numbers in its report and in corruptly writing private property as Government Property. That initiation of appropriate action is necessary so that the trial may be conducted in the appropriate trial court.

11. That Hon'ble NGT may order for the initiation of proceedings against Batching plant Company, for offences under section 15 and 16 of the Environmental Protection Act. 1986, for continuing their activities without renewal, causing pollution and damage to the residential buildings.

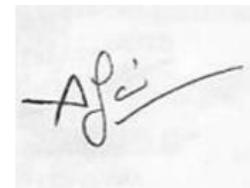
In the foregoing facts and circumstances, the objections filed by project proponent is liable to be dismissed as the project proponent was operating the said batching plant without obtaining consent to operate, therefore applicant be compensated by the project proponent for causing damage to the paddy land, cracks on the wall of the applicant and the habitants and causing huge damage to flora and fauna in the fragile Himalayan region.

Applicant

Dated-26/08/24

Through Advocate

(Asgar Ahmad Nazar)



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BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. NO.- 706/2022

IN THE MATTER OF:

ASGAR AHMAD NAZAR S/O GULAM MUHAMMAD NAJAR

R/O- BANKOOT CHANNAR TEHSIL BANIHAL

DISTRICT -RAMBAN, U.T- J & K -182146

.....Applicant

Vs.

Ministry of Environment Forest and Climate Change & others

.....Respondents

**AFFIDAVIT**

I, Asgar Ahmad Nazar aged about 32 years S/o Gulam Muhammad Nazar R/o Bankoot Channar Tehsil Banihal, District- Ramban, U.T- J & K -1821476 do hereby solemnly affirm and state as under:-

1. That I am applicant in the present Original Application, and I have been dealing with the subject matter of this application and therefore I am well conversant with the facts and circumstances of the case and competent to file this affidavit.
2. That the accompanying application/rejoinder has been drafted under my instructions and the facts mentioned therein are true to my knowledge and the records obtained and the legal submissions on the advice of the Advocate believe to be true.

ASCIAR  
DEPONENT

VERIFICATION

I, the above named deponent do hereby verify that the contents of para 1 & 2 of the above affidavit are true to my knowledge.

Verified at Bar this day of 26th AS 2024.

ASCIAR  
DEPONENT

*Handwritten signature*  
Adv. Amal Malik

Solemnly Affirmed before me  
and Hence Attested  
NOTARY PUBLIC  
Adv. Nabeel Khalid  
*26/8/24*

**Annexure-A 1/1****2.2. Other Observations made by the Joint Committee:**

1. It was informed by the representative of the Project Proponent that the Project Proponent namely M/s ABCI Infrastructure Ltd is at present executing the construction of balance work for Tunnel T-77D (Km 146.60 to 148.36 approx.) awarded by IRCON INTERNATIONAL Ltd. on Katra-Banihal section of Udhampur-Srinagar-Baramula Rail Link (USBRL) project. Due to the change in alignment of the railway tunnel/route, the already constructed tunnel (T-77 A) near village Bankoot is to be plugged permanently after completion of the realigned tunnel work which is nearing its completion stage and may take about 06 months more for its completion. The tunnel (T-77A) near the village Chanar, Bankoot is used for transportation of men and material by the project proponent and another construction company namely M/s Beigh Construction Company which has also been awarded work (in 373 mt length) inside main tunnel upto kapran bridge towards katra.
2. As per condition of CTO granted by JKPCC to the batching plant, the Project Proponent is required to apply for renewal of consent 60 days in advance before expiry of the consent order. However, the examination of the records indicates that it remained operational without valid consent to operate for 35 days.
3. The project proponent is required to collect and store the empty cement bags properly and dispose off the same through supplier or vendor, to avoid contributing towards particulate emissions.
4. With regard to the use of toxic chemicals, it was observed that project proponent is using only commonly used concrete additives to improve the setting time of the concrete.

**2.3. Factual Report by other concerned Government Departments:**

Subsequent to the visit of the Joint Committee, Deputy Commissioner Ramban vide Office No. DC/Rbn/PS/2022/1782-88 dated 24.11.2022 (Annexure-5) has directed Sub Divisional Magistrate, Banihal, Chief Horticulture Officer Ramban, Chief Animal Husbandary Officer, Ramban, District Sheep Husbandary Officer, Ramban, District Mining Officer Ramban and Chief Agriculture officer, Ramban to visit the site and submit factual

## Annexure-A-1/2

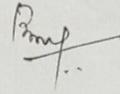
336

iv) A Gabion wall has also been provided now to retain the muck along the bottom of the dump in the railway acquired land, photograph enclosed as *Annexure-1*.

b) **Consent to Operate (Renewal)** granted in favour of the batching plant stands expired in the month of February, 2023 and renewal application of same is under process, which shall be considered by the J&K Pollution Control Committee only on the outcome of this present O.A.

Hence, the Action Taken Report of Jammu and Kashmir Pollution Control Committee is submitted for record.

\*\*\*\*\*



## Annexure-A-1/3

seen by the field staff of Sheep Husbandry Department, Ramban, during field inspections and visits since long.

**2.3.4. Feedback from Sheep Development Officer, Ramban (Annexure-10):**

Neither anybody (Breeder/Resident) of the said area reported to this office regarding death of Sheep and Goat in large numbers due to drinking of Cement-mix water nor this office has observed it during our routine field inspections.

**2.3.5. Feedback from Chief Horticulture Officer, Ramban (Annexure-11):**

The catchment area at Chanar Bankoot, Banihal has been visited along with HDO Banihal and observed that there is no considerable affect damage to the horticulture plantations.

*It was observed by the Joint Committee that report of the Chief Horticulture Officer does not speak anything about the land under reference, which was found to be occupied/filled with silt/mud and therefore nothing could be concluded from the report of the Chief Horticulture Officer. A revisit to the report with relevant data of the yield of horticulture crops before and after installation of batching plant is required, to conclude the matter.*

**2.3.6. Feedback from Sub Divisional Magistrate, Banihal (Annexure-12):**

The applicant namely Asgar Ahmed Najar is having land measuring 9 Marlas falling under Khasra No. 111 & 112 in Village Bankoot and recorded in the name of his father Ghulam Mohd as per revenue records. Regarding emitting of toxic chemicals, *it was observed that muddy water found coming from one abandoned tunnel of Northern Railway located at said location. This muddy water flows through one pucca drain leading to the agriculture land of local inhabitants and finally into Bichleri River.*

During spot visit, *some cracks were found in the walls of applicant's house and other inhabitants residing in locality. Cause of these cracks needs to be ascertained that whether these cracks are result of blasting or due to some construction fault.*

*Pucca Pathway of around 25-30 m was found in dilapidated condition leading to nearby locality. Further, one pucca drainage found reportedly constructed by concessionaire of IRCON. Muddy water emanating from abandoned tunnel flowing through the drainage found entering in land of applicant and other inhabitants near the tail end of this pucca drainage.*

Annexure-A-1/4

Office of the Tehsildar BanihalThe Deputy Commissioner  
Ramban.

NO:-THE/BNL/NS/2021-22/245-46.

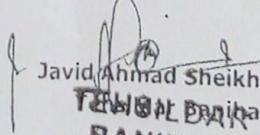
Dated:-06-07-2021.

Subject:-Stoppage of work at south portal T-77D by people of Channar Bankoot.

Sir,

Kindly refer to the subject cited above. In this regard it is to submit that today on 06-07-2021, the undersigned along with SHO Banihal reached the site of protest in village Bankoot where people of hamlet Channar had stopped the work of USBRL project alleging damage in their houses due to yesterdays blast done by executing agency M/S ABCI in railway tunnel T77D. Accordingly, the undersigned along with representative of M/S ABCI, IRCON Int. Ltd and Northern Railway visited the said houses and found that houses belonging to house owners mentioned in Annexure A (enclosed herewith) have cracks and are damaged. The extent of damage varies from structure to structure. The executing agency has maintained that these structures are out side the agreed range of 125 meters from the centre of T77D. Protesting people also alleged that the executing agency is doing heavy blasts beyond the permissible limit for the said rock class and that is the reason for these damages. The executing agency denied these allegations and maintained that most damages have not been caused by yesterdays blast. The work was resumed after the protesters were assured that their genuine issues will be addressed. Accordingly it is requested that an expert committee may kindly be constituted to enquire into the issue at an earliest so that justice is served in the case.

Yours faithfully

  
Javid Ahmad Sheikh (KAS)  
TEHSILDAR  
BANIHAL

Copy to/-  
01.SDM Banihal for favour of information.ASGAR

## Annexure-A-1/5

The said dumping is protected by Gabion Structures but there is apprehension that this dumping may slide down as it is done on the downhill side.

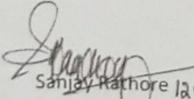
The above facts reported by the SDM, Banihal is similar to what has been reported by the Joint Committee. It may be noted that SDM, Banihal was part of the Joint Committee during the site visit as a representative of the Deputy Commissioner, Ramban.

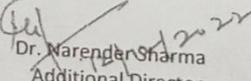
### 2.3.7. Feedback from Chief Agriculture Officer, Ramban (Annexure-13):

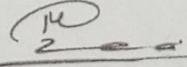
A team of Agriculture Officers of Zone Banihal visited the spot on 08-12-2022 and reported vide letter no. AEO/B/2022-23/78 Dated: 08-12-2022 that **an area of 1-1.5 acre of Paddy land has been damaged due to the effluents coming from the construction site of Railway Tunnel by ABCI.**

The above Factual Report is being filed in compliance to the directions of Hon'ble National Green Tribunal.

As directed by Hon'ble National Green Tribunal, a copy of the report is also being provided to the Project Proponent through Nodal Agency, to comply with the suggested measures or file objections against the observations of the Joint Committee. Further, a copy of the report is also being provided through the Nodal Agency to the concerned Statutory Authorities namely State PCB and District Magistrate, Ramban to enable them to take appropriate remedial action, in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of environmental pollution/degradation and protection and improvement of environment, by giving notice to/hearing the project proponent and following due process of law, in compliance of the orders of Hon'ble National Green Tribunal.

  
Sanjay Rathore 12/12/2022  
DO, JKPCO  
Ramban

  
Dr. Narender Sharma  
Additional Director  
CPCB Chandigarh

  
Mussarat Islam, JKAS 12/12/2022  
District Magistrate  
Ramban

Date: December 12, 2022

Annexure-A-1/6

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خرہ گرداوری		بیات		موضع نیوٹ		تحصیل نیال	
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نمبر زمین	عبارت	تعداد	نوع	رقبہ	نوع	رقبہ	نوع
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۱۴۸	۱۴۸	۱	۱	۱	۱	۱	۱
۱۴۹	۱۴۹	۱	۱	۱	۱	۱	۱
۱۵۰	۱۵۰	۱	۱	۱	۱	۱	۱

نوٹ: یہ زمینیں ۱۹۶۱ء، ۱۹۶۲ء، ۱۹۶۳ء میں درجہ جات خالی کے تحت ۱۱ درجہ درج ۱۱۱-۱۱۲-۱۱۳-۱۱۴-۱۱۵-۱۱۶-۱۱۷-۱۱۸-۱۱۹-۱۲۰-۱۲۱-۱۲۲-۱۲۳-۱۲۴-۱۲۵-۱۲۶-۱۲۷-۱۲۸-۱۲۹-۱۳۰-۱۳۱-۱۳۲-۱۳۳-۱۳۴-۱۳۵-۱۳۶-۱۳۷-۱۳۸-۱۳۹-۱۴۰-۱۴۱-۱۴۲-۱۴۳-۱۴۴-۱۴۵-۱۴۶-۱۴۷-۱۴۸-۱۴۹-۱۵۰ کے تحت درج کی گئی ہیں۔

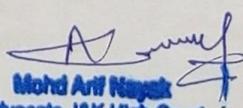


Annexure-A-1/7 A

KHAL KHASRA CHIROI WARI MOZA BAN KOOT TESHIL  
BANIHAL DIST RAMBAN

Khasra no	NAME OF THE OWNER	NAME OF THE CULTI- VATOR	LAND MEASUREMENT		TYPE OF LAND	2022 Khasrat.
			KAN AL	MARL A		
						KIND MUTATION
	Do same owner who are in khasra no 210	MOHID ASHRAF S/O GATTAR NAYAR		10		MAHA ✓
211 min	Do //	Saleem sons GATTAR - co-sharer Ahed and Ahmed sons Hassid 1/2 Shaham. Chul am Rasool Nayyar 1/2	1	2	Ahli Goom Aza Ahi Chait Bera Ghar Bano	/
211 min	Do /	Azi 3 through Gulam Qadir 1 Chahmed Ahmed, moles Ashraf Swam - a-ud-am Sahi, Ahmed Equal share	1 1 1 6	2 1 6	Aza Ahi Chait Munke in Bahro Chait Munke Canal water way.	Aza Ahi /

Note the cope is true accordingly  
Translation from urdu to english  
by Advocate Anif Nayak  
LIC no: JK/62/2019

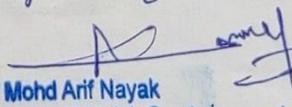
  
**Mohd Anif Nayak**  
 Advocate J&K High Court  
 Lic. No JK/62/2019  
 Dated  
 12/08/2023

Annexure-A-1/7B

NAKAL KHASRA Qir Diwari Maza BANIKOOT Teshil  
BANIHAL DISTRICT RAMBAN

Khasra No.	NAME OF THE OWENER	NAME OF THE CULTIVATOR	LAND MEASUREMENT		TYPE OF LAND	2022 Mutation	
			kanal	ma 99		LAND	MUTATION
210	Abdul Latif Molay Yusuf Molay Akbar Sons of <del>Molay</del> Mst Hafa widow of Ahmad Qad. Share 1/16 Ghulam Moud S/o Ghazir Qad Share 1/16 Nazir Ahmad Bakht Ahmad Raza Ahmad Ayoz Ahmad 1/16 Share of Ghulam Son's Mst Saira widow - w of Molay Ramza - 1/16 share Rasoolullah son's Saira widow of Hazi's 1/16 Share 1/16 S/o Alun - w of 1/16 Ahmad S/o Ahmad 1/16 Sairam Samiy Akbar Hussain A.S. Sons mst Zaina S/o mst Fatima widow of Effendi 1/16 share. A.S. S/o Moud 1/16	1/16 share 3 Ali Sahram Qadir S/o Moud - chopan 1/16 share	1	11 10 12	Abi. Joom. Ghair mumkin G.S. Lund.	maui ban	/

translation from urdu to english by  
 Note: copy is Advocate Arif Nayak  
 true recording: Lic: JK/62/2019  
 14.

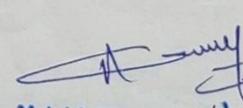
  
 Mohd Arif Nayak  
 Advocate J&K High Court  
 Lic. No JK/62/2019  
 Dated  
 12/04/2023.

Annexure-A-1/7C

NAKAL KHASSA Qaidimari MOZA Bannoot Jeshi  
Banihal Dist Ramban

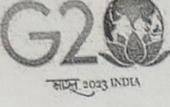
Khasm No.	NAME OF the owner	Name of cultivator	Land measuring		Type of Land	Kind of Land	Mutation No. & Date	Kind of Mutation
			Kanal	Margla				
211	Ahmed Jehlam Sons of Khazir 1/6th share Habi - b. Son of Subh - an 1/6th share Asi. S/o Ahmed. 1/3th share. Saleem, waheed Ashraf Hussain Isis Son's of Mst. Zaira J Fatima widow of Effar	Ahmed Jehlam - am equal Share.	- - -	2 4 6	Aqdar Abi Ghair Mundir Bathod		Mutation 1185  Ehulam S/o Khazir	By Thee
212	Ahmed Jehlam Sons of Khazir and others 172	Self cultivator.		3 13	Waz hala Doo na	Bathod	Mutation NO 1180 NO 1185/09 71	/ /

Note: copy is true accordingly:  
Translation from Urdu to English  
by Advocate Anif Nayak  
Lic. no: JK/62/2019

  
**Mohd Anif Nayak**  
 Advocate J&K High Court  
 Lic. No JK/62/2019  
 Dated  
 12/08/2023

**FRANK & VADD LEGAL CONSULTANTS**

Annexure-A-1/8




**Government of Jammu & Kashmir (UT)**  
**OFFICE OF THE COLLECTOR LAND ACQUISITION RAILWAYS,**  
**(ADDITIONAL DEPUTY COMMISSIONER) RAMBAN**

**Sub Divisional Magistrate,**  
 Banihal.

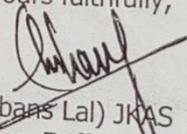
No:-CLA/RLY/Rbn/2023/ 56-61 Dated. 06/04/2023

**Sub:-Application regarding burst of Safety Tank constructed by ABCI Company near T-77D Railway Track Bankoot Tehsil, Banihal District, Ramban.**

Sir,

This office is in receipt of an application along with photographs by Irshad Ahmed S/o Mohd Ashraf Najar R/o village Bankoot Tehsil, Banihal District, Ramban presented before Deputy Commissioner, Ramban regarding the subject cited above wherein it is submitted that his land / trees has been damaged due to burst of Safety Tank constructed by ABCI Company near T-77D Railway Track, Bankoot. Copy of application enclosed contents of which are self explanatory.

In this regard, you are requested to look into the matter and take appropriate corrective measures under rules so that the grievance of the applicant can be redressed as early as possible. Action taken report be submitted to this office accordingly.

Yours faithfully,  
  
 (Harbans Lal) JKAS  
**Collector Land Acquisition Railways,**  
**Addl. Deputy Commissioner,**  
**Ramban**

**Copy to the:-**

1. Deputy Chief Engineer Const. Northern Railway, Banihal for information.
- ✓ 2. Chief General Manager, IRCON International Ltd. Banihal for information.
3. General Manager, ABCI Infrastructure Pvt. Ltd Banihal for information & n/a.
4. PA to Deputy Commissioner, Ramban for information of Deputy Commissioner.
5. Office record file.



